

[Shri Ram Niwas Mirdha]

1758 in Gazette of India dated the 10th October, 1970. [Placed in Library. See No. LT—4223/70.]

#### CITIZENSHIP (AMENDMENT) RULES

SHRI RAM NIWAS MIRDHA : On behalf of Shri K. C. Pant, I beg to lay on the Table a copy of the Citizenship (Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. G. S. R. 1342 in Gazette of India dated the 19th September, 1970, under sub-section (4) of section 18 of the Citizenship Act, 1955. [Placed in Library. See No. LT—4224/70.]

#### FINANCE ACCOUNTS, 1968-69

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : On behalf of Shri Vidya Charan Shukla, I beg to lay on the Table a copy of the Finance Accounts of the Central Government for the year 1968-69, [Placed in Library. See No. LT—4226/70.]

#### REPORT OF CENTRAL SILK BOARD, 1969-70 AND NOTIFICATIONS UNDER EXPORT QUALITY CONTROL AND INSPECTION ACT

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI RAM SEWAK) : I beg to lay on the Table :—

- (1) A copy of the Annual Report of the Central Silk Board for the year 1969-70 under section 12A of the Central Silk Board Act, 1948. [Placed in Library. See No. LT—4225/70.]

- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality

Control and Inspection) Act, 1963 :—

- (i) The Export of Minerals and Ores-Group II (Inspection) Amendment Rules, 1970, published in Notification No. S.O. 3271 in Gazette of India dated the 1st October, 1970.
- (ii) The Export of Footwear (Inspection) Amendment Rules, 1970, published in Notification No. S. O. 3274 in Gazette of India dated 5th October, 1970.
- (iii) The Export of Pesticides and their Formulations (Inspection) Rules, 1970, published in Notification No. S. O. 3311 in Gazette of India dated the 7th October, 1970.
- (iv) The Export Rubber Hoses (Inspection) Amendment Rules, 1970, published in Notification No. S. O. 3319 in Gazette of India dated the 12th October, 1970.
- (v) The Export of Jute Products (Quality Control and Inspection) Rules, 1970, published in Notification No. S. O. 3396 in Gazette of India dated the 14th October, 1970. [Placed in Library. See No. LT—4227/70.]

13.28 hrs.

CORRECTION OF ANSWER TO SUPPLEMENTARY QUESTION IN CONNECTION WITH S. Q. NO. 122 re. PENSION TO SHRIMATI SHAHJAHAN BEGUM

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY) : In reply to the last supplementary question by Shri D. N.

Patodia asking for the criteria followed while fixing the amount of pension and facilities payable to the widow of Dr. Zakir Hussain, the then Minister in the Ministry of Home Affairs stated that this is equivalent to the amount paid to the retiring President, Rs. 12,000 per annum. Under the President's Pension Act, 1951 a retiring President is entitled to a pension of Rs. 15,000 per annum and not Rs. 12,000. The figure of Rs. 12,000 should therefore be read as Rs. 15,000.

13.29 hrs.

### ELECTION TO COMMITTEES

#### (i) RUBBER BOARD

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI RAM SEWAK) : I beg to move the following :

"That in pursuance of sub-section 3 (e) of Section 4 of the Rubber Act, 1947, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Rubber Board for the next term commencing from the date of election, subject to the other provisions of the said Act."

MR. SPEAKER : The question is ;

"That in pursuance of sub-section 3 (e) of Section 4 of the Rubber Act, 1947, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Rubber Board for the next term commencing from the date of election, subject to the other provisions of the said Act."

*The motion was adopted.*

#### (ii) CARDAMOM BOARD

SHRI RAM SEWAK : I beg to move

the following :

"That in pursuance of sub-section (3) (c) of Section 4 of the Cardamom Act, 1965, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Cardamom Board for the next term commencing from the date of election, subject to the other provisions of the said Act."

MR. SPEAKER : The question is ;

"That in pursuance of sub-section (3) (c) of Section 4 of the Cardamom Act, 1965, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Cardamom Board for the next term commencing from the date of election, subject to the other provisions of the said Act."

*The motion was adopted.*

13.30 hrs.

### BUSINESS ADVISORY COMMITTEE FIFTH-THIRD REPORT

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH) : I beg to move :

"That this House do agree with the Fifty-third report of the Business Advisory Committee presented to the House on the 10th November, 1970."

MR. SPEAKER : The question is :

"That this House do agree with the Fifty-third Report of the Business Advisory Committee presented to the House on the 10th November, 1970."

*The motion was adopted.*

श्री कंबर लाल गुप्त (दिल्ली सदर) :  
अध्यक्ष महोदय, मैं जानना चाहता हूँ कि